

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR S.G. SHAH

Petition(s) for Special Leave to Appeal (Civil) No(s).22889/2010

NAGAR PALIKA PARISHAD

Petitioner(s)

VERSUS

M/S CHHOTE LAL & ORS.
(With prayer for interim relief)

Respondent(s)

Date: 13/07/2011 This Petition was called on for hearing today.

For Petitioner(s)

Mr. Shankar Divate, Adv.

For Respondent(s)

Mr. P.V. Yogeswaran, Adv.
Mr. Pradeep Misra , Adv

UPON hearing counsel the Court made the following
O R D E R

Learned counsel for the petitioner wants additional
dasti service stating that previous dasti notice was forwarded
through courier hence he is requesting for fresh notice.

Issue fresh notice.

Dasti, in addition, is allowed which is permitted
to be served through the nearest Civil Court/Trial Court or
even by affixing the same at the given address, if it could
not be served in due course.

Item No.68

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Process fee and spare copies are to be paid on or
before 23.7.2011.

If not paid before 23.7.2011, list before the
Hon'ble Judge in Chambers for non-prosecution.

If paid before 23.7.2011, issue notice as per
earlier order.

List again on 29.9.2011.

(S.G. SHAH)
REGISTRAR

